

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:169

ANSWERED ON:08.08.2012

CONTRACT WORKERS IN CIL

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Will the Minister of COAL be pleased to state:

- (a) the total number of workers employed by contractors in each ancillary coal mine of Coal India Limited(CIL);
- (b) whether any agreement is signed between the contractors and management regarding the working conditions and wages of the said workers;
- (c) if so, the wages prescribed to be paid to the workers of different categories employed by contractors;
- (d) whether the contractors are making payment to the workers as per the agreement;
- (e) if not, the steps being taken by the management in this regard;
- (f) the details of medical benefits provided to contract workers of CIL and its subsidiaries; and
- (g) the system/criteria to engage the family members of contractual workers who meet accident during duty?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a): At present number of contract workers engaged by contractors in Coal India Limited(CIL) and its subsidiaries is given below. However, it varies from time to time for the private parties/contractors, who are engaging their own labourers as per requirement.

Company Contract workers engaged by
Contractors at present.

Eastern Coalfields Limited 6524

Bharat Coking Coal Limited 1414

Central Coalfields Limited 1013

Western Coalfields Limited 3277

South Eastern Coalfields Limited 9504

Mahanadi Coalfields Limited 5190

Northern Coalfields Limited 4233

Central Mine Planning and 0
Design Institute Limited

North Eastern Coalfields 413

Coal India Limited 79

Total 31647

(b) & (c): Coal India Limited has informed that the contract workers who are being engaged by the contractors as and when required in different contract work are being paid as per Minimum Wages Act, 1948 notified by the Ministry of Labour, Govt. of India from time to time. Other working conditions are as per the provision laid down in the Contract Labour Regulation & Abolition Act, 1970 and rules there under. In the NIT, there is a pre-condition to the contractors/private parties for compliance of the relevant provisions of the concerned Acts regarding Payment of Minimum Wages and working conditions etc.

(d) & (e): Does not arise in view of reply given to part (b)

(f): As per the existing Policy of Coal India Limited and its subsidiary companies, outdoor medical facilities are extended to the contract workers at the Companies hospital and dispensaries.

(g): There is no policy of CIL for engaging family members of the contract workers in place of the contract workers who meet with an accident during duty hours